

ITEM NO.11

COURT NO.9

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1021/2017

SANKALP ASSOCIATION OF DNB DOCTORS

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.108132/2017-APPROPRIATE ORDERS/DIRECTIONS)

Date : 02-02-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Ms. Puja Anand, Adv.
Mr. Akash Kakade, Adv.
Ms. Neelmani Pant, Adv.
Mr. Rabin Majumder, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We find no ground to entertain this petition filed
under Article 32 of the Constitution. The writ petition is
dismissed accordingly.

Pending application, if any, also stand disposed of.

(NEELAM GULATI)
COURT MASTER (SH)

(JAGDISH CHANDER)
BRANCH OFFICER